MC[WP(C)] No. 131 of 2015
In WP(C) No. 297 of 2013

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

08.07.2015

Heard Mr. H. Bazbaruah, learned counsel for the petitioners who has filed a Misc. Case praying for restoration of WP(C) No. 297 of 2013 which was dismissed for default of prosecution vide order dated 26.06.2015.

I have perused the restoration petition and accordingly, the matter is restored subject to the payment of Rs. 1000/- (Rupees one thousand) only as costs which shall be deposited in the Registry and the Registry in its turn shall deposited the said amount in the fund of the Directorate of Social Welfare Department, Government of Meghalaya, Shillong to utilize the fund for the benefit of the Juvenile Homes.

The Misc. Case stands disposed of.

JUDGE

D. Nary

WP(C) No. 242 of 2013

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

08.07.2015

Heard Mr. H. Bazbaruah, learned counsel for the petitioner.

From record it appears that, restoration costs have been deposited with the Registry. Accordingly, the case is restored back for hearing.

List this matter on *30.07.2015* for hearing.

JUDGE

D. Nary

WP(C) No. 295 of 2013

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

08.07.2015

Heard Mr. H. Bazbaruah, learned counsel for the petitioner.

From record it appears that, restoration costs have been deposited with the Registry. Accordingly, the case is restored back for hearing.

List this matter on *30.07.2015* for hearing.

JUDGE

D. Nary

WP(C) No. 297 of 2013

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

08.07.2015

List this matter on *20.07.2015*.

JUDGE

D. Nary

WP(C) No. 332 of 2014

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

08.07.2015

Heard Mr. M.F. Qureshi, learned counsel for the petitioner, who seeks further 2(two) weeks' time for filing the rejoinder affidavit on the ground that, the petitioner could not come from Garo Hills due to some personal difficulties.

Mr. P. Nongbri, learned counsel for the respondents is present.

List this matter after 2(two) weeks for rejoinder affidavit if any and further order.

JUDGE

D. Nary

WP(C) No. 394 of 2013

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

08.07.2015

Heard Mr. S. Chakravarty, learned counsel for the petitioner.

From record it appears that, the respondents No. 2, 3 and 4 has filed their additional affidavits.

The learned counsel for the petitioner submits that, he needs further 3(three) weeks' time to file the rejoinder affidavit as the petitioner is from Siliguri, West Bengal. Prayer is allowed.

Mrs. T. Yangi, learned counsel for the respondents No. 2, 3 and 4 is present.

List this matter after 3(three) weeks for rejoinder affidavit if any and further order.

JUDGE

D. Nary

WP(C) No. 78 of 2015

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

08.07.2015

Mr. A. Medok, learned counsel for the petitioners is present.

Mr. S. Sen Gupta, learned GA appearing on behalf of the State respondents No. 1, 3, 4, 5 and 6 declined to file the counter affidavit and submits that, he will rely on the affidavit filed by the respondent No. 3.

Mr. L.R. Sangma, learned counsel for the respondent No. 2/District Council seeks 2(two) weeks' time to file the counter affidavit. Prayer is allowed.

List this matter after 2(two) weeks for counter affidavit and further order.

JUDGE

D. Nary

WP(C) No. 90 of 2015

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

08.07.2015

Heard Ms. S.G. Momin, learned counsel for the petitioner, who submits that, the respondents No. 1, 2 and 3 has filed their respective counter affidavits. However, the respondent No. 4 has not entered appearance.

Respondent's counsel is directed to enquire from the GPO, Shillong whether the notice has actually been served upon the respondent No. 4 and to file the status report supported by an affidavit.

Mr. S. Sen Gupta learned State counsel is present.

List this matter after 2(two) weeks for status report and further order.

JUDGE

D. Nary

WP(C) No. 132 of 2015

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

08.07.2015

Mr. R. Debnath, learned counsel for the petitioner is present.

Mr. S. Sen Gupta, learned State counsel seeks further 2(two) weeks' time to file the counter affidavit. Prayer is allowed.

List this matter after 2(two) weeks for counter affidavit and further order.

JUDGE

D. Nary

WP(C) No. 380 of 2013

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

08.07.2015

Heard Ms. R. Paul, learned counsel who submits that, the conducting Sr. counsel Mr. G.S. Massar is unwell. So, the matter may be posted for hearing after 2(two) weeks, to which Mr. S. Sen Gupta, learned State counsel has no objection.

List this matter after 2(two) weeks for hearing.

JUDGE

D. Nary